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Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to................................(name of the House)

From. 186 - Nanafm Constituency (Name	of the Constituency
ASHA DEVI peridaughter/wife of LATE SATYANARAYAN Aged. 48 years, resident of SARARI, KHAGAUL, PATMI (mention full postal address	
election, do hereby solemnly affirm and state on oath as under:-	10.00
strike out whichever is not applicable) (1) I am a candidate set up by BHRRIYA JANZA PARTY (name of the political party) / a	im contesting as an
Independent candidate.	
Ch Details of DAN - 1	

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1,	Self	AIMPD5365 P	2014 - 2012	₹ 3,00,000/_
2.	Spouse-			
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	×
(b)	Name of the court, Case No. and Date of order taking cognizance :	*
(e)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	*

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	х .	
(b)	Name of the Court(s), Case No. and		
	Date(s) of order(s).	×	9 1
	Date(s) of order(s).		771.01

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(5) That legive heigh below the details of cae assets (movable and is movable etc.) of myselimy spouse and all dependents:

A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

X

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.

4 . Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details-including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
) -	Cash in hand	Z 20,0001 -				
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	ST-YIDHAN SABHA F 15,000/~ CANARA BANK KHAGAUL F 4,11,000/-				
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	SAHARA 2 80,000 /- 10101 7 1,00,000 /-				
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	NIL				
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	NIL				
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	BOLERO (2002). Z SCORPTO (2011). TRACTOC (2011)	F 9,00,0001-			
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	-₹ 85,000 .				100

Any other assets such as value of		 T
Claims/interest		
ix, Gross Total value	£22,22,3561	
William Control of the Control of th	× 22, 22, 356/	1

B. Details of Immovable assets:
 (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	BLAKHNE BIGHA BLAKHNE BIGHA				
	Area (Total measurement in acres)	D 135-65 D D 10.94 D D 31.781 D				
	Whether inherited property (Yes or NO)	(of 1 ibi)				
	Date of purchase in case of self acquired property	1 10 10				
	Cost of Land (in case of purchase)at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value	D ₹ 12,00,000/ ② ₹ 2,00,000/ ③ ₹ 21,00,000				
(ii)	Non-Agricultural Land Location(s) Survey number(s)	LALTI TOLA PATNA				
	Area (Total measurement in sq. ft.)	2.343	100			
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
	Any Investment on the land by way of development, construction etc.			h		
	Approximate Current market value	73,00,000/_				
iii)	(including apartments) -Location(s) -Survey number(s)	NIL				
	Built up Area (Total measurement in sq. ft.)					21

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	V wher inherited property (* e= or NO)		
	Dec of purchase in case of serf activitied property		
	Cost of property (in case of purchase) at the time of purchase		
	Any Investment on the property by way of development, construction etc.		
	Approximate Current market value		
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	SARARI	
	Area (Total measurement in sq. ft.)	8.90 D	
	Built up Area (Total measurement in sq. ft.)		
	Whether inherited property (Yes or NO)	YES	
	Date of purchase in case of self acquired property		
	Cost of property (in case of purchase) at the time of purchase		
	Any Investment on the land by way of development, construction etc.	out I	
	Approximate Current market value	₹ 3,00,000/_	
(v)	Others (such as interest in property)	12 6005 + 6 colves -2 2,00,000L	
(vi)	Total of Current Market Value of (i) to (v) above	743,00,000	

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	BANK OF INDIA, DANAPO -7 3,45,000/L VERTICUE LOAN				
•	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of John	NIL			,	

	Any other liability	NIL				
	Grand total of liabilities	Z 3,05,000 /-		1	1	
(ii)	Government Dues: Dues to departments dealing with government accommodation	GOV OF BSHARE (CAR LOAN)			İ	
	Dues to departments dealing with supply of water	NIL .				
	Dues to departments dealing with supply of electricity	NIL				
	Dues to departments dealing with supply of telephones/mobiles	NIL				
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	(le			
	Income Tax Dues	NIL			_	
	Wealth Tax Dues	NIL		1		-
	Service Tax Dues	NIL				
	Municipal /Property Tax Dues	NIL				
	Sales Tax Dues	NIL				
	Any other dues	NIL	116.			
	Grand total of all Govt. dues	26,00,000/-				

(7) Details of profession or occupation:

a. Self. POLITICS

b. Spouse .. Not APPLICABLE

(8) My educational qualification is as under:
NINTH PASSED, ਵੀਣ 30 ਜਦਸ ਜਿਵ੍ਹਾਜ਼ਕਾਰ, ਲਵਾਓ, ਜੀਕਾਰਪੁਟ, ਧਰਜਾ
(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	SK./Smt/Kum. ASHA DEVI
2.	Full postal address	SINHA SADAN, SARARI, KHAGAUL, PATHA -801505
3.	Number and Name of the constituency and state	186- DANAPUR, BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	BHARTIYA JANTA PARTY
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	V

	00	Total number of Pending ort (s) have taken cognizations - 315 note. Rio fall	HC.			X			
5.	(a) Candidate FIMPD 5345 P				Year for which fast Left frame Storm Income Tax Return filed				
					The same of the sa			1000 000	
	(b) Spouse:				2 3,00,000/-				
	(c) Dependents								
6.	Details of Assets and Liabilities in rupees								
		Description	Self	Spou	EO.	Dependent-1	Depend	out II	T. D
۸.		Moveable Asset (Total value)	₹ 22,22,356/-	-	106	Dependent-1	Берепа	CHI-H	Dependent-III
В.		Immovable Asset	₹43,00,000/						-
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)							
	(ii)	Approximate Current Market Price of Asset (Total Value)	243,00,000/-						
7		Liabilities	23.45,0601-		-				-
		(i) Government dues (Total)	Z 6p0,000/_						
		(ii) Loans from Bank, Financial Institutions and others (Total)	2,3,45,000/						
8.	Hi	ghest educational qualification		ਨਵਾ <u>ਡ</u>	2	नौबतपुर	, पटन		
	(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)								

VERIFICATION	
I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and combest of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I feedlare that: (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above. (b) I. my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 are above.	further
Verified,atday of	

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.